

Central Administrative Tribunal  
Principal Bench

C.P. No. 208 of 1998

in  
O.A. No. 1840 of 1997

New Delhi, dated this the 14 July, 1999

Hon'ble Mr. S.R. Adige, Vice Chairman (A)

Hon'ble Mrs. Lakshmi Swaminathan, Member (J)

In the matter of:

Amar Singh Vs. NCT, Delhi & Others

Amar Singh ... Petitioner

(By Advocate: Shri U. Srivastava)

Versus

Shri P.V. Jai Krishnan & Others ... Respondents

(By Advocate: Ms. Vibha Mahajan proxy  
counsel for Mrs. Avnish Ahlawat)

O R D E R

BY HON'BLE MR. S.R. ADIGE, VICE CHAIRMAN (A)

Heard both sides.

2. In view of the Delhi High Court order dated 18.1.99 in CMP No. 9139/98 in CWP No. 4468/98 (Ann. R-1) staying the operation of the Tribunal's order dated 26.8.97 in O.A. No. 1902/97 it cannot be said that the respondents have deliberately and wilfully violated the aforesaid order.

3. Applicant's counsel has urged that the C.P. be adjourned sine die till the disposal of CMP No. 9139/98 and connected case by Delhi High Court, but we see no good reason to do so. If the present applicant succeeds in CMP no. 9139/98 and respondents are required to implement the Tribunal's order dated 26.8.97 and they do not do

18

so within a reasonable period of time, it is always open to applicant to agitate this grievance in accordance with law.

4. C.P. No. 208/98 is dismissed and notices to alleged contemnors are discharged.

Lakshmi Swaminathan

(Mrs. Lakshmi Swaminathan)  
Member (J)

S.R. Adige  
(S.R. Adige)

Vice Chairman (A)